NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P. No. 473/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.01.2018

NAME OF THE PARTIES:

Microfine Mercantile Company Pvt. Ltd.

V/s.

ROC, Mumbai

SECTION OF THE COMPANIES ACT: 252(1) of the Companies Act 1956.

S. No. NAME DESIGNATION SIGNATURE

19 AOCHOCHO C.S. Quelcue.

2. NEELAMBUT CP-ROE Meelm.

Mumh

ORDER

CP No. 473/252(1)/NCLT/MB/MAH/2017

This Company Petition is **allowed**, vide separate order, on imposing costs of ₹2,00,000 payable to NCLT, Mumbai, within 15 days hereof.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR

Member (Judicial)